#### MAs.No.170/00519 & 00520/2017(OA.316/2016)/CAT/Bangalore Bench

## CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

# MISCELLANEOUS APPLICATIONS NO.170/00519/2017 AND 170/00520/2017 IN ORIGINAL APPLICATION NO.170/00316/2016

#### DATED THIS THE 18th DAY OF DECEMBER, 2018

## HON'BLE DR.K.B.SURESH, JUDICIAL MEMBER HON'BLE SHRI C.V.SANKAR, ADMINISTRATIVE MEMBER

- Union of India Represented by its Secretary Ministry of Railways Rail Bhavan, Raisina Marg New Delhi-110011.
- 2. The General Manager South Western Railways Club Road Keshwapur Hubli-580 023.
- 3. The Divisional Manager Bangalore Divisional Office South Western Railway Bangalore-560 023.
- 4. The Divisional Financial Manager Bangalore Divisional Office South Western Railway Bangalore-560 023.

...Applicants/Respondents

(By Advocate Sri J.Bhaskar Reddy)

Vs

Sri G.Perumal S/o Thiru Govindan Aged about 62 years #249, 6th Main Road (5th Cross Corner) Bhavani Nagar, Railway Layout Ullal Main Road Bangalore-560056.

...Respondent/Applicant

(By Advocate Shri B.S.Gautham)

## ORDER (ORAL)

### (PER HON'BLE SHRI C.V.SANKAR, MEMBER (ADMN)

The applicants (respondents in the OA) have filed MA.No.519/2017 seeking extension of time for three(3) more months to comply with the order dtd.20.12.2016 passed in OA.No.316/2016 by this Tribunal. Earlier they filed an MA.121/2017 seeking extension of six(6) months but the Tribunal has allowed two months' time vide order dtd.27.04.2017. The MA.519/2017 is filed on 11.12.2017 after expiry of five months period for which an MA.520/2017 is filed for condonation of delay of 110 days in filing the MA.519/2017. Now we are in the month of December 2018 i.e. almost one year is passed after filing the MA.519/2017. When the case is called, none present for both the parties. In view of the above, both the MAs.No.519/2017 & 520/2017 are dismissed. No costs.

(C.V.SANKAR) MEMBER (A) (DR.K.B.SURESH) MEMBER (J)

/ps/

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Annexure-MA1: Copy of CAT judgment in OA.316/2016 Annexure-MA2: Copy of CAT judgment in MA.121/2017

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